

**COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL  
AREA DEVELOPMENT SCHEME (2011-12)**

**FIFTEENTH LOK SABHA**

**MINISTRY OF STATISTICS AND  
PROGRAMME IMPLEMENTATION**

**Development of SC/ST areas through MPLADS funds**

**SEVENTH REPORT**



**LOK SABHA SECRETARIAT**

**NEW DELHI**

December 2011/Agrahayana, 1933 (Saka)

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### FIFTEENTH LOK SABHA

#### MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

(Development of SC/ST areas through MPLADS funds)

Presented to Lok Sabha on 15 December, 2011



**LOK SABHA SECRETARIAT**

**NEW DELHI**

December 2011/Agrahayana, 1933 (Saka)

**C. O. MPLADS 007**

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**COMPOSITION OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA  
DEVELOPMENT SCHEME (LOK SABHA) 2010-11**

Shri A.K.S. Vijayan - Chairman

**Members**

2. Dr. Rattan Singh Ajnala
3. Dr. Baliram
4. Dr. Pulin Bihari Baske
5. Dr. Kakoli Ghosh Dastidar
6. Adv. Ganeshrao Nagorao Dudhgaonkar
7. Shri D.B. Chandre Gowda
8. Shri Deepender Singh Hooda
9. Shri Kailash Joshi
10. Shri Kaushalendra Kumar
11. Shri Babu Lal Marandi
12. Shri Shripad Yesso Naik
13. Shri Jagdambika Pal
14. Kumari Saroj Pandey
15. Shri Amarnath Pradhan
16. Shri Rajendrasinh Rana
17. Shri Rudramadhab Ray
18. Shri Tufani Saroj
19. Shri Ajit Singh
20. Shri Gopal Singh Shekhawat
21. Shri Udai Pratap Singh (Hoshangabad)
22. Shri Vijay Inder Singla
23. Shri Jagdish Thakor
24. Shri Om Prakash Yadav

**SECRETARIAT**

1. Shri V.R. Ramesh - Joint Secretary
2. Shri Hardev Singh - Director
3. Shri Sundar Prasad Das - Deputy Secretary
4. Smt. Kalavati Gola - Committee Officer

**COMPOSITION OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA  
DEVELOPMENT SCHEME (LOK SABHA) 2011-12**

Shri A.K.S. Vijayan - Chairman

**MEMBERS**

2. Shri Ghanshyam Anuragi
3. Dr. Baliram
4. Dr. Pulin Bihari Baske
5. Shri Kuldeep Bishnoi\*
6. Smt. Bijoya Chakravarty
7. Dr. Ratna De (Nag)
8. Shri Anant Kumar Hegde
9. Shri Deepender Singh Hooda
10. Shri Syed Shahnawaz Hussain
11. Shri Kaushalendra Kumar
12. Smt. Putul Kumari
13. Shri Babu Lal Marandi
14. Shri Gopinathrao Pandurang Munde
15. Shri Amarnath Pradhan
16. Shri Rudramadhab Ray
17. Shri Gopal Singh Shekhawat
18. Shri Balkrishna Khanderao Shukla
19. Shri K.C. Singh "Baba"
20. Shri Udai Pratap Singh
21. Shri Vijay Inder Singla
22. Shri Jagdish Thakor
23. Shri Om Prakash Yadav
24. Vacant

**SECRETARIAT**

1. Shri V.R. Ramesh - Joint Secretary
2. Shri Hardev Singh - Director
3. Shri Sundar Prasad Das - Deputy Secretary
4. Smt. Kalavati Gola - Committee Officer

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Committee constituted w.e.f. 7 October, 2011 *vide* Lok Sabha Bulletin Part-II, 5 December, 2011, (para No.3455).

\* Nominated w.e.f. 23.11.2011.

## **INTRODUCTION**

I, the Chairman of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) having been authorized by the Committee to submit the Report on their behalf, present this Seventh Report on the subject "Development of SC/ST areas through MPLADS funds" pertaining to the Ministry of Statistics and Programme Implementation.

2. The Committee on MPLADS (2009-10) had selected this subject for detailed examination. The examination of the subject, however, remained inconclusive. The Committee on MPLADS (2010-11), therefore, selected this subject again for examination keeping in view the importance of the subject. The Committee took the oral evidence of the representatives of the Ministry of Statistics and Programme Implementation on the subject on 19 July 2010. The Draft Report on the subject was considered and adopted by the Committee at their sitting held on 29 September 2011. The subject was again selected by the Committee on MPLADS (2011-12) to finalise the Report on the subject and present the same to Lok Sabha. .

3. The Committee would like to thank the Ministry of Statistics and Programme Implementation for placing before them the background notes on the subject and the replies to lists of points prepared by the Secretariat on the subject.

4. For facility of reference, the observations/recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi**

**8 December, 2011**  
**17 Agrahayana, 1933 (Saka)**

**(A.K.S. VIJAYAN)**  
**Chairman**  
**Committee on Members of Parliament**  
**Local Area Development Scheme**  
**Lok Sabha**



## **CHAPTER-I**

### **REPORT**

#### **Background**

The Members of Parliament are often approached by their constituents for taking up small developmental works of capital nature in their respective constituencies. The Members of Parliament, therefore, desired that they should be able to recommend works to be done in their respective constituencies. After considering their suggestions, the Members of Parliament Local Area Development Scheme was announced in the Parliament on 23 December 1993 by the Prime Minister.

1.2 The Members of Parliament Local Area Development Scheme (MPLADS) is a Centrally sponsored Plan Scheme fully funded by the Government of India.

1.3 The Ministry of Statistics and Programme Implementation is the nodal Ministry responsible for implementation of the Scheme. The Scheme is governed by a set of guidelines issued by the Ministry. The objective of the Scheme is to enable Members of Parliament to recommend works of developmental nature with emphasis on creation of durable community assets based on the locally felt needs to be taken up in their constituencies. For this purpose, an amount of Rs. 5 lakh per Member of Parliament was allotted in 1993-94. This was increased to Rs.1 crore per annum in 1994-95. It was further stepped upto Rs. 2 crore from 1998-99. During Budget Session of 2011, the Finance Minister announced in Lok Sabha that the annual allocation of MPLAD Scheme fund was increased from Rs. 2 crore to Rs. 5 crore from the financial year 2011-12. Based on the recommendations of the MPs, durable assets of national priorities, viz. drinking water, primary education, public health, sanitation, roads, etc. are being created right from the launching of the Scheme.

1.4 The main thrust of the MPLAD Scheme is development of the constituencies which include the population of all segments of the society. However, in accordance with the goals set by the Planning Commission through TSP and SCSP, the Ministry of Statistics and Programme Implementation decided to give special attention for infrastructural development of areas inhabited by SCs and STs at the time of revision of MPLADS guidelines in 2005. Accordingly, new provision *vide* Para 2.5 was introduced in November, 2005 for the development of areas inhabited by Scheduled Castes and Scheduled Tribes in the MPLADS Guidelines, 2005. Since then the provisions in the guidelines are implemented by the Ministry throughout the country.

1.5 The Planning Commission is implementing two Sub-Plans viz. Scheduled Castes Sub-Plan (SCSP) and Tribal Sub-Plan (TSP). TSP is in force since 1974 to ensure adequate flow of Plan resources for the development of Scheduled Tribes while SCSP is in force since 1979-80 to ensure proportionate flow of Plan resources for the development of Scheduled Castes. The guidelines on formulation, implementation and monitoring of TSP and SCSP have been issued by the Planning Commission from time to time. As per the guidelines, all the Central Ministries/Departments are required to earmark funds under SCSP/TSP from the Plan outlay, at least in proportion of percentage of SC and ST population in the country which was 16.2% and 8.2% respectively, as per census, 2001.

1.6 The Committee on MPLADS had selected the subject "Development of SC/ST areas through MPLADS funds" to examine the extent of development of SC/ST areas through MPLADS funds since 2005 as a result of the provision made in the MPLAD guidelines and the issues connected therewith. The following paragraphs deal with the examination of the subject by the Committee.

**A. Provision in the MPLAD Scheme Guidelines for development of SC/ST areas**

1.7 The Ministry of Statistics and Programme Implementation has made the following provision in Para 2.5 of the MPLAD Scheme Guidelines, 2005 on development of areas inhabited by Scheduled Castes and Scheduled Tribes :-

"There is a greater need to develop areas inhabited by Scheduled Castes (SCs) and Scheduled Tribes (STs). It is necessary that special attention is given for infrastructural development of such areas. The MPs are to recommend every year such works costing at least 15% of MPLADS fund for areas inhabited by Scheduled Caste population and 7.5% for areas inhabited by Scheduled Tribe population. In other words, permissible works costing not less than Rs.30 lakh out of the annual allocation of Rs.2 crore per MP shall be recommended for areas inhabited by SC population and Rs.15 lakh for areas inhabited by ST population. In case, a constituency does not have ST inhabited area, such fund may be utilized in SC inhabited areas and vice-versa. It shall be the responsibility of the District Authority to enforce this provision of the Guidelines."

1.8 Subsequent to the recent increase in annual allocation to Rs.5 crore, the permissible works costing not less than Rs. 75 lakh out of the annual allocation of Rs. 5 crore per MP shall be recommended for areas inhabited by SC population and Rs. 37.5 lakh for areas inhabited by ST population.

**B. Implementation of provision regarding percentage of fund utilization for SC/ST areas**

**(i) Status of Implementation**

1.9 The Ministry was asked what steps were taken by it to implement the above provision of the guidelines. In reply, the Ministry had stated that the instructions were issued by it from time to time for emphasizing adherence of the provisions contained in Para 2.5 of the guidelines. The implementation of the provision was

also reviewed along with other provisions during various review meetings held by the Ministry at the Centre and in the States/UTs regularly. The need to develop areas inhabited by SCs and STs was also emphasized by the Ministry in all such meetings taken by the Minister of Statistics and Programme Implementation biannually since 2005 and other senior officers of the Ministry to review the implementation of MPLADS in various States/UT Governments. Based on the data received from the District Authorities, the Ministry had furnished the State-wise details of the 15<sup>th</sup> Lok Sabha (as on 12 July 2010) indicating the works recommended, sanctioned, completed and the funds utilized for development of SC&ST areas (**Annexure-1**). As per the Ministry, the total reported expenditure on the works carried out for SC/ST areas during 15<sup>th</sup> Lok Sabha was Rs.39.40 crore which was 14.59% of the total cumulative expenditure of 15<sup>th</sup> Lok Sabha. However, the Ministry had stated that adequate representation of SC/ST works depend upon the recommendation of such works by MPs.

1.10 The Ministry was asked whether the Members of Parliament were regularly recommending works worth Rs. 30 lakh and Rs. 15 lakh for the development of the areas inhabited by SCs and STs, respectively. In its reply, the Ministry had stated that the objective of the scheme was to enable MPs to recommend works of developmental nature based on the locally felt needs. In view of this objective, recommendation of the works was the prerogative of the Hon'ble MPs. As per the inherent spirit of the guidelines, the condition or cut-off would not be desirable to be imposed on the Hon'ble MPs with regard to recommending works in SC/ST areas. The Ministry had furnished the data compiled by the CAG during its recent Performance Audit of the Scheme conducted in 77 districts of various States. The State-wise details of the actual amount sanctioned for SC/ST areas during the period 2005-06 to 2008-09 as compiled by CAG is at **Annexure-2**. The Ministry had inferred from the data that adequate number of works were not recommended by MPs and opined that this could be due to the reason that MPs might not be

able to get works which could be exclusively used by SC/ST population. In order to resolve this issue, the Ministry was proposing in the new Guidelines, that the District Authorities would assist the MPs by creating a 'Shelf of Projects' and Hon'ble MPs could select some of these works to fulfill the requirement. When asked for the details in this regard, the Ministry had stated in a written reply that the details in this regard would be worked out by the respective District Authorities based on the criteria adopted for preparation of District plans.

1.11 During the Committee's visit to Bengaluru in January 2011 the State Government of Karnataka had also suggested that the District Collectors may prepare a ready shelf of projects as per needs of the areas in proportion to the population of SC/ST in the Constituency. This shelf of projects may be approved by MPs for implementation as per priority.

1.12 The Ministry has subsequently issued a Circular dated 17 June 2011 adding a new para (No. 3.27) regarding 'Shelf of Projects' in the guidelines, which reads as under :-

"The District Authority shall maintain and make available a "Shelf of Projects" including projects for SC/ST inhabited areas to MPs. The Shelf of Projects should be suggestive only, so that it provides, flexibility to the MP, to go beyond the list in order to meet the felt needs of the people".

1.13 The Ministry had further stated in regard to achieving the target expenditure of 22.5% for SC & ST areas that the Hon'ble MPs would be encouraged to propose more and more works in SC/ST areas so as to fulfill the desired target(s). In case it is difficult to clearly earmark SC areas, it may be considered at the time of revision of the Guidelines that Hon'ble MPs may propose works in slum or other deprived areas subject to NOC from land owning agencies, as such areas can be expected to have a higher population of SC. During the Committee's visit to Tamil

Nadu, the State Government had also suggested that the allocation for SC and ST in urban areas may be done for works to be taken up in slum areas. The Ministry of Statistics and Programme Implementation also informed the Committee that in Mumbai City and Mumbai suburban District, being cosmopolitan cities, there were no separate pockets of the SC or ST inhabitants. Hence, as per the discussion with Secretary, Ministry of Statistics and Programme Implementation, with the Chief Secretary, Govt. of Maharashtra, the funds reserved for the SC/ST population could be used in the declared slum areas.

**(ii) Demarcation of SC/ST areas**

1.14 The Ministry in its background note had stated that clarifications were sought in various review meetings on criteria for selection of SC and ST areas, the date from which this provision in the Guidelines would become applicable and about earmarking of 22.5% funds in the cases of non-availability or inadequate availability of SC/ST population in any constituency. The Ministry clarified to them that the State Government Guidelines for notifying the criteria on the basis of which a village, panchayat or a municipality were declared as SC/ST areas should be followed for utilization of MPLADS funds meant for development of the areas inhabited by SC/STs.

1.15 In this regard, when the Ministry was asked to state whether it had confirmed from the State/UTs as to whether such guidelines were in vogue in the States/UTs, the Ministry had stated in its written reply as under:-

"As regards, notification of SC/ST areas in the States/UTs, it has been reported that ST areas are invariably notified as per schedule of constitution, while SC area are identified for the purpose of implementation of various social sector schemes based on the population. As the MPLAD Scheme is being implemented through District Authorities, the District Authorities facilitate the MPs for selection of SC and ST areas."

1.16 Since no reply was furnished by the Ministry in regard to a specific query of the Committee whether the Ministry had obtained and studied the Guidelines of the States in regard to the criteria adopted by them for selection of SC and ST areas in respective States, the Ministry was asked how would the Ministry ensure proper implementation of the provisions regarding SC/ST in the absence of any such study. The Ministry in its written reply clarified as below:-

"This Ministry does not maintain the list of SC and ST areas at this Ministry's level, as these have to be maintained by the respective District Authorities. However, in the review meeting with State Governments held on 06.08.2010, it has been again emphasized to State Governments/UTs to facilitate MPs both with selection of SC/ST areas as also shelf of projects for such areas. Whereas ST areas are notified by Government of India and are known to DM/DCs, there are no SC notified areas and any area having SC population greater than average for the district could be considered SC areas by District Magistrates/District Collectors for the purpose of MPLADS works."

1.17 During the visit of the Committee on MPLADS (Lok Sabha) to Mumbai during May 2010, the State Government of Maharashtra had stated that SC and ST areas are not demarcated in many districts. In this regard, when it was asked, how does the Ministry ensures implementation of the provisions relating to development of SC/ST areas in such cases, the Ministry in a written reply stated that as per the clarification issued on MPLADS Guidelines, in case any constituencies do not have adequate SC/ST population, the concerned Nodal District Authority in consultation with the MP concerned should send a proposal to the Ministry seeking exemption from this clause. It was further stated that the State Government of Maharashtra had neither informed the Ministry that in many districts SC and ST areas were not demarcated nor sent any proposal to the Ministry in that regard. In this regard, the Ministry was specifically asked to furnish the names of the constituencies from which proposals were received during the last 3 years. In reply, the Ministry had stated that it did not receive any such proposal from any State/UT Government. However, during evidence, the

Secretary informed the Committee that such requests were received from Satara, Karad and Rajgad between July 2007 and January 2009 and those requests were not acceded to at that time.

1.18 The Ministry in its background note had informed that instances were also brought to the notice of the Ministry by the implementing authorities pointing out that many districts of the States/UTs did not have SC/ST population concentrated at one place. Some MPs from Maharashtra had expressed their inability for recommending 22.5% works prescribed in the MPLADS Guidelines for SC/ST areas. Shri Laxmanrao Patil, MP(LS) had informed that in his Satara Lok Sabha constituency the SC/ST population is only 10.19% (SC 9.42 + ST 0.77 = 10.19). Shri Shrinivas Patil, MP(LS) had also informed that in his Karad Lok Sabha constituency, the SC/ST population is only 9.53% (SC 8.85 + ST 0.68 = 9.53). The MPs had stated that the existing Schemes of the State Government of Maharashtra were sufficient to take care of the development work in the SC/ST habitations and, therefore, suggesting works worth 22.5% would not be feasible. Shri Anant G. Geete, MP(LS) had requested the Collector, Ratnagiri to seek relaxation of provision contained in para 2.5 of the MPLADS Guidelines in view of the low percentage of SC/ST population in the district. In this regard, the Ministry had requested the Government of Maharashtra to advise the concerned MPs to recommend more and more work for the welfare of SC/ST communities so as to bring it up to the limit of 15% and 7.5% for SC/ST respectively.

1.19 When the Committee enquired about the status of demarcation in other States/UTs, the Ministry in its written reply stated that there were practical difficulties in demarcating any area as SC area, as the population was always inter-mixed. However, Planning Commission has set up a Task Force to re-examine issues relating to SC/ST. The Ministry has sought to be represented in the said Task Force. In so far as demarcation of ST areas in a particular State is



concerned, the criteria for declaring any area as "Scheduled Area" under the Fifth Schedule of the Constitution (under Article 244(1) of the Constitution) is :-

- Preponderance of tribal population,
- Compactness and reasonable size of the area,
- A viable administrative entity such as a district, block or taluk, and
- Economic backwardness of the area as compared to the neighboring areas.

The Sixth Schedule under Article 244(2) of the Constitution has notified areas in the States of Assam, Meghalaya, Tripura and Mizoram as "Tribal Areas".

1.20 The Ministry had also informed the Committee that it had modified para 2.5 of the guidelines (**Annexure - 3**) that in case, there is no sufficient tribal population in the constituency of the Lok Sabha MP, they are now permitted of recommended upto 7.5% of their annual entitlement earmarked for creation of community assets for the Scheduled Tribe areas, in areas where such population is available outside their constituencies but within their state of election. The creation of community assets can be recommended only in the notified CD Blocks with more than 50% tribal population, and primarily for the benefit of the tribal people. During Committee's visit to Kolkatta in September/October 2010 the Government of West Bengal made the following submission in regard to this initiative of the Ministry:-

"There are some difficulties in the implementation of MPLADS where there is no sufficient tribal population. It is stipulated in G.O.No. C/16/2009-MPLADS dated 18.05.2010 issued by the Ministry of Statistics and Programme Implementation that Lok Sabha MPs are now permitted to recommend upto 75% of their annual entitlement earmarked for ST areas in areas where such population is available outside their constituencies, but within their state of election, when there is no sufficient tribal population in their own constituency. The creation of community assets can be recommended only in the notified Community Development (CD) blocks with more than 50% tribal population. In West Bengal there is one tribal block namely Bardwan in Purulia where tribal population is 51.06%. But there are many other blocks where tribal population is less than 50% but developmental work is required. It is suggested that in addition to allocating funds for CD blocks with more than 50% tribal population, Integrated Tribal Development Projects (ITDP) blocks should also be considered. West Bengal has 113 ITDP blocks and instead all funds of Lok Sabha MPs are going to only one block i.e. Bardwan block in Purulia where it would be difficult administratively to spend the allotted fund, it makes better sense to

distribute the total available funds for their purpose of the MPs among the 113 ITDP blocks."

**(iii) Suggestion for spending funds in proportion to SC/ST population**

1.21 During Committee's visit to Tamil Nadu in May 2010 the State Government informed the Committee that the Scheduled Caste population of the State is around 18% and Scheduled Tribes population is 1%. Hence, it is possible to allot atleast 15% of the funds under MPLADS for SC areas whereas it is practically not possible to allot 7.5% of the funds for ST areas in all the Districts of the State. The State Government had suggested that the fund allocation under MPLADS for the SC areas and ST areas may be done in proportion to the population of SCs and STs in a particular State, instead of prescribing 15% for SC areas and 7.5% for ST areas uniformly throughout the country.

1.22 During the sitting of the Committee held on 9 September 2010, a Member of the Committee suggested that the present provision in the guidelines is a general one for all the States. He pointed out that some States like Orissa, Jharkhand and Chhattisgarh have more than 45 per cent ST population. In Uttar Pradesh ST population is there only in two or three districts. So, he suggested that it should be State specific or specific to those districts where SC/ST population is there. In this regard a representative of the Ministry had stated during evidence as follows :-

"We are revising the guidelines. In fact, there is a thinking it should be in proportion to the population. Incidentally in this general issue, cutting across a large number of Ministries, a Task Force has been set up under the Planning Commission. We are saying that we should be involved in the Task Force and that will make some general rules and guidelines.

1.23 The Secretary, Ministry of Statistics and Programme Implementation further stated in this regard as under:

"As far as the issue of proportion to be spent against SC and ST population is concerned, that has been under active examination in the Ministry. I

would be very happy if the hon. Committee does make, in its judgement, a recommendation that it should be revised, for example, as the hon. member was suggesting that it should be in proportion to the population in the State or the district. This is something which I would be very happy to take account of.

1.24 The Ministry of Statistics and Programme Implementation has suggested to the Task Force on SC/ST of the Planning Commission to amend the existing provision in Para 2.5 of the guidelines as follows:-

"There is a greater need to develop areas inhabited by Scheduled Castes (SCs) and Scheduled Tribes (STs). It is necessary that special attention is given for infrastructural development of such areas. The requirement of funds for assets to be created for SC/STs vary from constituency to constituency. Accordingly funds from MPLADS will be spent in SC/ST areas broadly as under :-

- (a) In respect of those constituencies in which the percentage of SC/ST population is zero, the outlay of the MPLADS funds for the respective category would be kept as zero.
- (b) In those constituencies in which the SC population is less than 5%, there would be a floor ceiling i.e. minimum 5% of MPLADS funds would be used for the works to be done in the SC inhabited areas.
- (c) In those constituencies in which the SC population is more than 5%, the funds reserved for SC areas would be in proportion to the ratio of the SC population in that constituency.
- (d) The percentage of MPLADS funds to be spent on the works recommended for the tribal population in a constituency would be in proportion to the percentage of tribal population vis-à-vis the total population in that constituency.

The area where the fund should be spent for the SCs in the Constituency should be democratically defined areas like Wards/Panchayats where the SC population is above the average of SC population in the Constituency, as these would be the pocket of higher concentration of SCs in the constituency. In case of STs, the tribal areas are declared under the Schedules V & VI of the constitution of India. Therefore, these areas can be considered for implementation of ST works."

**C. Implementation of provision regarding inter-changeability of fund**

1.25 The Scheme allows inter-changeability of funds meant for SC/ST areas. As per provisions of Para 2.5 of the guidelines, the Scheme allows interchangeability of funds meant for SC/ST areas and in case a constituency does not have ST inhabited area, MPLADS funds may be utilized in SC inhabited areas and *vice-versa*. The District Authority has been entrusted with the responsibility of enforcing this provision of the guidelines. In this regard, the Ministry was asked to furnish the State-wise details of whether this provision is being followed by the District Authorities. In its reply, the Ministry had stated that the above mentioned provision was followed by the District Authorities of those Constituencies/Areas in which the requisite percentage of SC/ST was not available. The details of the interchangeability of funds meant for SC/ST areas was not required to be sent to the Ministry as per the provisions of the MPLADS guidelines. However, from the data provided by NABCONS Reports, the Ministry had stated that wherever ST population was quite high, the works implemented were also more than the demarcated percentage and when there was no ST population in any constituency, the works implemented for SC population were also more than the required percentage.

**D. Separate Account for development of SC/ST areas**

1.26 When the Committee enquired whether it was a fact that large amount of funds under MPLAD Scheme meant for development of areas inhabited by SCs and STs are lying unspent. The Ministry in its reply had inter alia stated that in a number of cases funds not specifically spent in SC/ST areas were utilized for creation of general purpose assets, which would otherwise benefit SC/ST population as well. In view of this, no separate account for unspent balance was maintained regarding utilization of the funds earmarked for development of areas inhabited by SCs and STs.

1.27 However, the Government of Assam during Committee's tour to Guwahati in September/October 2010 had suggested that a specific guideline should be included to clearly demarcate 15% fund for SC and 7.5% for ST areas where the Schemes were recommended in such a manner so as to address the target SC/ST population and in case in a current year's allocation the 15% and 7.5% of the fund is not utilized then the same could be carried out incrementally as a non-divertible pool for addressing the concern the development of areas inhabited by SCs/STs.

1.28 In this regard it was suggested to the Ministry that a separate account for allocation to SC/ST areas should be maintained which would pave way for creation of more assets in SC/ST areas and the Ministry was asked to comment on the same. The comments of the Ministry are as under :-

"As per present MPLADS Guidelines only one account per MP is required to be opened for maintenance of his MPLADS funds. The proforma for Monthly Progress Report captures physical and financial details of works including SC/ST areas. If a separate account is maintained for SC/ST area, it will restrict the very objective of the Scheme and will also create enormous workload and inconvenience for various executing and implementing authorities including the Ministry who releases the funds."

#### **E. Auditing of fund utilization for SC/ST areas**

1.29 Para No. 5.5 of the guidelines states that the Audit report should be prepared MP wise and should *inter-alia* cover the utilization of earmarked fund for SC and ST areas. When the Committee desired to know whether the Ministry had ensured that such auditing is done on utilization of funds earmarked for SC and ST areas in all the States/UTs, the Ministry in a written note stated as under :-

"As per the Guidelines, the Audit of the Chartered Accountant is to cover overall utilization. The format of the Audit Certificate does not have any separate column of the SC/ST areas".

1.30 Thereupon the Ministry was asked by the Committee whether there is any proposal to have separate column for SC/ST areas in the Audit Certificate as exists in the Monthly Progress Report. The written reply furnished by the Ministry is given below:-

"The Audit Certificate prescribed in the Guidelines contains certification of physical and financial progress for the year including that of SC/STs. However, it may also be mentioned that on the recommendation of the Rajya Sabha Committee on MPLADS a special group of Members of Institute of Chartered Accountants of India (ICAI) has been formed for examining the Audit Certificate and other accounts related aspect of the MPLAD Scheme."

**F. Monitoring of fund utilization for SC/ST areas**

1.31 Para 6 of the MPLADS guideline has been dedicated to the monitoring/implementation of the Scheme. Sub para 6.2 of the guideline, which enumerates the role of the Central Government, states that the Ministry will review the utilization of funds by the District Authorities in SC and ST areas. In this regard, when it was asked, what kind of monitoring is done by the Ministry to ensure that the provision is implemented in all the constituencies of the country, the Ministry in its written reply had again stated that the implementation of development of SC/ST areas from MPLADS fund is reviewed/monitored along with other issues during the various bi-annual review meetings held at the Centre and in various interactive meetings between Ministry of Statistics and Programme Implementation officers and State/District officers at State/UTs level.

1.32 In regard to the role of the State/UT Government, it has been stated in Para 6.3 that the State/UT Government will review the utilization of funds by the District Authority in SC and ST areas. In this regard, the Ministry was asked by the Committee whether this provision is being strictly followed by the State/UT

Governments. In its written reply, the Ministry had stated that by and large this provision was being followed by the State/UT Governments. In all the review meetings, the Ministry has issued instructions for strict adherence to the provisions contained in para 6.3 of the MPLADS guidelines. The State/UT Governments have constituted Monitoring Committees to review, along with other things, the utilization of funds by the District Authorities in SC/ST areas.

1.33 As per sub para 6.4 (ii) and (viii) of the guidelines, the following role has been assigned to the District Authorities:-

"The District Authority shall enforce the provisions made in the Paragraph 2.5 on the earmarked 15% and 7.5% of funding the MPLADS works in the SC and ST areas respectively."

"----With regard to the execution of works in the SC and ST areas, physical and financial details shall be furnished in part IV and V of format (of Monthly Progress Report) available at Annexure VI of the guidelines (**Annexure 4**)."

1.34 Since it was important to monitor the effective implementation of the provisions contained in the guidelines for the development of SC/ST areas, the Ministry was asked whether there was any proposal to set up a national level monitoring mechanism for qualitative monitoring of utilization of MPLADS funds earmarked for SC/ST areas. The Ministry in its reply had stated that presently there was no such proposal. It was further stated that the Ministry had also undertaken the monitoring of MPLAD Scheme through an independent agency, based on the sample of works in a phase-wise manner in the entire country. Till date, in the first three phases, 133 districts had been covered and in the fourth phase 75 districts were being taken up to study the implementation of MPLAD Scheme during 2010-11. Out of 1577 works executed in 30 districts in the first phase which were taken up for physical monitoring of the MPLADS works on sample basis in the first phase, 14.2% works had been executed in the SC area and 8.9% works had been executed in the ST areas. In their overall summary of the monitoring done upto the second phase, the NABCONS had reported that the

benefit of the Scheme generally accrued to all sections of the society, social classes, social caste groups, areas (SC/ST/Rural/Urban/Metropolitan) in all districts. The works implemented in the districts covered backward areas, SC areas, ST areas, etc. among others. The general shortcoming that was pointed out by the NABCONS with regard to certain districts was that of non-maintenance of data with regard to implementation of works in the SC/ST areas. In this regard, the Ministry had informed the Committee that the Ministry had time and again requested the concerned District Authorities and reiterated the provision to take immediate corrective action on the same and maintain database of works done in SC/ST areas.



## **CHAPTER-II**

### **Observations/Recommendations**

**2.1 The Committee note that special attention was given for infrastructural development of areas inhabited by SCs and STs at the time of revision of MPLADS Guidelines in 2005. As per the provision of guideline No. 2.5, permissible works costing not less than Rs.30 lakh out of the annual allocation of Rs. 2 crore per MP shall be recommended for areas inhabited by SC population and Rs. 15 lakh for areas inhabited by ST population. As per the present provision, the total reported expenditure on the works carried out for SC/ST areas during the 15<sup>th</sup> Lok Sabha (as on 12 July 2010) was Rs. 39.40 crore which was 14.59% of the total cumulative expenditure.**

**2.2 The Committee are concerned to note that only 14.59% of the MPLADS funds were utilized during the first year of the 15<sup>th</sup> Lok Sabha for the development of SC and ST areas as against the stipulation of 22.5% in the MPLADS guidelines. The Ministry of Statistics and Programme Implementation had included this provision in the Scheme guidelines as per the directives of the Planning Commission through its Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP). All the Central Ministries/Departments are required to earmark funds under SCSP/TSP from their respective Plan outlay at least in proportion to percentage of SC and ST population in the country which was 16.2% and 8.2%, respectively, as per Census, 2001. The Committee have learnt that the matter is presently under examination by a Task Force set up by the Planning Commission. As such it would not be appropriate to change the present percentage formula unilaterally by the Ministry particularly when the Planning Commission is seized of the matter. Instead, the Ministry should apprise the Task Force the difficulties being faced by the Members of Parliament and the District Authorities in utilization of the funds as per directives of the Planning Commission due to inadequate SC/ST population in their**

constituencies/districts. The provisions regarding percentage of fund utilization for SC/ST areas should also contain solutions to such difficulties for prompt utilization of funds. The suggestions that the funds may be utilised according to the SC/ST population in a particular constituency should also be brought before the Task Force as the total sum utilized in this manner would be in proportion to the total percentage of SC/ST population in the country. The Committee expect appropriate steps to be taken by the Planning Commission and the Ministry for expeditious finalization of the Report of the Task Force in the matter. Based on the decisions of the Planning Commission regarding percentage allocation to SC/ST areas, the Ministry should take prompt steps to implement the same by incorporating appropriate provisions in the MPLADS guidelines in the matter.

2.3 The Committee are concerned to note that the Members of Parliament are unable to recommend adequate number of works for the development of SC/ST areas as they are not able to get works which could be exclusively used by SC/ST population. To deal with the situation, the Committee has learnt that the Ministry is proposing in the guidelines that the District Authorities would assist the MPs by creating a 'Shelf of Projects' and the MPs could select some of these works to fulfill the requirement. Subsequently, the Ministry issued a Circular in June 2011 stating that the District Authority shall maintain and make available a suggestive "Shelf of Projects" including projects for SC/ST inhabited areas, to MPs. In this regard, the Committee recommend that the Ministry should give wide publicity to this provision so that all MPs are made aware of it. The Committee also recommend that the Nodal Department of the States and the District Authorities should render all help and assistance to the MPs in identifying works that can be recommended under the MPLAD Scheme. A

**data base may also be made available on the website of the Scheme for ready reference of the Members of Parliament.**

**2.4 The Committee note the proposal of the Ministry that the MPs may propose works in slums or other deprived areas in case it is difficult to clearly earmark SC areas. The Government of Tamil Nadu had also suggested that the allocation for works for SCs and STs in urban areas may be taken up in slum areas. As per the discussion with Secretary, Ministry of Statistics and Programme Implementation, and the Chief Secretary, Govt. of Maharashtra, the funds reserved for the SC/ST population could be used in the declared slum areas. In Committee's view, this provision would be a great boon to the people living in urban slums particularly where there is difficulty in clearly demarcating SC/ST areas in towns and cities. Creation of durable assets such as dwelling units, pucca roads, drinking water works, public taps and hand pumps, public toilets, etc. in slums would go a long way in uplifting the standard of living of the people living in slums or other such deprived areas. The Committee, therefore, recommend that it should be incorporated in the guidelines that MPLADS funds earmarked for SC/ST areas may be utilized for slums or other such deprived areas in towns and cities. Since housing is one of the major problems in the slums, construction of cluster of houses may be permitted under the Scheme in slums or other such deprived areas where there are difficulties in identifying definite pockets of SCs and STs.**

**2.5 The Committee note that tribal areas have been notified under the Fifth and Sixth Schedules of the Constitution whereas no such notification has been issued in the case of SCs which leads to difficulties in spending funds earmarked for development of the areas inhabited by SCs. In this regard the Committee note the proposal of the Ministry that the areas where the fund**

should be spent for the SCs in a constituency should be demographically defined areas like wards/panchayats where the SC population is of the average of SC population in the constituency as these would be the pockets of higher concentrations of SCs. In this regard, the Committee recommend that this proposal should be finalized in consultation with the Planning Commission and the same should be suitably incorporated in the MPLADS guidelines. It should also be specifically mentioned in the guidelines about the notification of tribal areas in the Fifth and Sixth schedules of the Constitution.

2.6 The Committee are perturbed to note that the Ministry does not maintain the list of SC areas at its level as in Ministry's view this has to be maintained by the respective District Authorities. However, the Committee observed during its visit to Maharashtra in May 2010 that SC areas are not demarcated in many districts. In regard to the status of demarcation in other States/UTs, the Ministry's reply is that there are always practical difficulties in demarcating any area as SC area due to mixed populations. In this scenario, the Committee are unable to understand as to how the funds earmarked for SC areas are effectively used for their development. Many Central and State Sector Schemes do have SC/ST components in them. So the difficulties in demarcation of SC areas for implementation of this particular Scheme are not understood by the Committee. In case the Ministry is not in a position to embark upon demarcation of SC areas and maintain the list of SC areas, the Committee recommend that the matter should be brought to the notice of the Planning Commission for doing the needful in the matter. A comprehensive list of district-wise and constituency wise SC areas should be prepared in a time bound manner and the lists of SC and ST areas should be maintained at all the three levels of implementation viz. the districts, nodal departments and the Ministry.

**2.7 The Committee note that a clarification has been issued by the Ministry on MPLADS guidelines that the concerned Nodal District Authority, in consultation with the MP concerned, should send a proposal to the Ministry seeking exemption from the provision in case any constituency does not have adequate SC/ST population. In response, the Ministry had received only three such proposals from the State of Maharashtra which were not acceded to by the Ministry. In this regard, the Committee recommend that instead of straightaway rejecting such proposals, the Ministry should thoroughly examine the proposals and in cases of genuine problems in implementing the provision, the Ministry should guide the MPs and the District Authorities in finding a way to those problems. Moreover, the Committee find that only three proposals were received by the Ministry from the entire country during the last three years. The main reason for this may be inadequate awareness on the part of the MPs and District Authorities about this clarification issued by the Ministry. Apart from issuing circulars on this important clarification, the Committee recommend that this should be incorporated prominently in the guidelines so as to utilize the funds earmarked for SC/ST areas fruitfully.**

**2.8 The Committee are constrained to note that the details of inter changeability of funds meant for SC/ST areas are not available with the Ministry. As per the provisions contained in Para 2.5 of the guidelines, the Scheme allows inter changeability of funds meant for SC/ST areas and in case a constituency does not have ST inhabited area, MPLADS funds may be utilized in SC inhabited area and *vice-versa*. In this regard, the Ministry was asked to furnish the State-wise details of whether this provision is being followed by the District Authorities. The Committee are pained to learn from the reply of the Ministry that these details are not required to be**

sent to the Ministry as per the provisions of the Scheme guidelines. It is pertinent to mention here that NABCONS has also pointed out in its monitoring report that the data with regard to implementation of works in SC/ST areas are not maintained by the District Authorities. Instead of groping in the dark, since the guidelines are issued by the Ministry itself, a provision to furnish the details of implementation of the provisions relating to development of SC/ST areas by the District Authorities should have been made in the guidelines so as to monitor its implementation by the Ministry. The Committee, therefore, recommend that a provision should be made in the guidelines that the District Authorities should maintain a data base on implementation of the provisions including inter changeability of funds, and furnish the same on quarterly basis to the nodal departments who in turn should furnish the same to the Ministry on quarterly basis for the effective monitoring of the implementation of the provision.

2.9 The Committee note that the Ministry had recently issued guidelines wherein a Member of Lok Sabha could recommend MPLAD works outside his/her constituency in his/her State in case sufficient ST population is not available in his/her constituency. However, there is a proviso in this guideline that the works can be recommended only in the notified Community Development (CD) blocks with more than 50% tribal population. In this regard, the Committee came across an instance of non viability of this proposal during its Study visit to West Bengal, where in a tribal block namely Burdwan in Purulia, tribal population is 51.06%. Whereas there are many other blocks where tribal population is less than 50% and which are equally in need of developmental works. The Govt. of West Bengal has, therefore, suggested that instead of all the funds recommended by Lok Sabha MPs going to one CD block were it would be administratively difficult to spend the funds recommended by MPs, it would make a better sense to

**distribute the total available funds among 113 Integrated Tribal Development Projects (ITDP) blocks in the State. The Committee are of the view that such restrictive provisions, often prove to be stumbling blocks in development. Before making any provision in the guidelines, the Ministry should examine all the pros and cons of the proposals before it. The amendments to the existing provisions should pave way for further streamlining of the procedures so as to result in effective implementation of the Scheme. The Committee, therefore, recommend that the suggestion of the Government of West Bengal for applicability of this provision in the ITDP Blocks as well be considered alongwith CD blocks.**

**2.10 The Committee note the suggestion of the Govt. of Assam that the unutilized funds earmarked for development of SC/ST areas may be kept incrementally as a non-divertible pool to address the concerns of the development of areas inhabited by SCs/STs. The Committee also note the view of the Ministry in regard to maintaining a separate account for allocation to SC/ST areas that it will restrict the very objective of the Scheme and will also create enormous work load and inconvenience for various executing and implementing authorities including the Ministry which releases the funds. The Committee do not understand the logic behind the Ministry's view particularly when a State Government, which is implementing the Scheme at the field level, feels that there should be a non-divertible pool of funds for the development of SC/ST areas. The Committee, therefore, recommend that the Ministry should obtain the views of all the State Governments in the matter and a decision regarding maintainence of separate account for allocation to development of SC/ST areas should be taken after an indepth examination of the matter on the basis of the views of various State Governments. The necessary measures/precautions should be taken to avoid delays in release of**

instalments of the Scheme funds which may arise due to maintenance of a separate account for SC/ST areas.

2.11 The Committee are constrained to note that the format of the Audit Certificate does not have any separate column for SC/ST areas even though Para No. 5.5 of the guidelines states that the Audit Report should *inter-alia* cover the utilization of earmarked fund for SC and ST areas. The clarification of the Ministry in the matter that the Audit Certificate prescribed in the guidelines contains certification of physical and financial progress for the year including that of SCs/STs is not acceptable to the Committee. It is doubtful whether the physical and financial progress of the funds allocated for SC/ST areas are covered in the Audit in the absence of any specific column in the Audit Certificate. It is learnt that a special group of Members of Institute of Chartered Accountants of India (ICAI) has been formed for examining the Audit Certificate and other accounts related aspects of the Scheme. The Committee, therefore, recommend that the Ministry should include in the format of Audit Certificate a separate column for utilization of the funds meant for the development of SC/ST areas.

2.12 The Committee note with dissatisfaction that the Ministry has given no information with regard to scrutiny either at its own level or at the level of the nodal departments of the information being furnished by the District Authorities in Monthly Progress Report on physical and financial progress of works executed in SC and ST areas. It is always stated by the Ministry that provision regarding development of SC/ST areas is being reviewed alongwith other issues at its own level and by the State Level Monitoring Committees. In the Committee's view, the information furnished in Monthly Progress Reports throws a good light on the works recommended sanctioned, completed, etc. for SC/ST areas. This information should be



analysed and corrective steps be taken to ensure that the target percentage of expenditure is achieved. The Committee, therefore, recommend that the information furnished in MPRs should be analysed by Nodal Departments in the States and they should take up with the District Authorities where there is shortfall in achievement of results in SC/ST areas. The nodal departments should also furnish action taken reports to the Ministry on quarterly basis for the information and follow-up action by the Ministry. A provision to this effect should also be made in the guidelines in this regard.

**New Delhi**

**8 December, 2011**  
**17 Agrahayana, 1933 (Saka)**

**Chairman**  
**Committee on Members of Parliament**  
**Local Area Development Scheme**  
**Lok Sabha**

SC/ST Physical Progress Cumulative All India 15th LS as on 12 July, 2010

House: 15th Lok Sabha

(Cost in Rs. Lakh)

State	Work Recommended		Works Sanctioned		Works Completed		Funds Utilized
	No.	Cost	No.	Costs	No.	Cost	
A & N Islands	1	0.00	0	0.00	0	0.00	0.00
Andhra Pradesh	796	810.12	524	771.22	164	170.63	317.06
Arunachal Pr.	18	100.00	13	92.50	13	13.00	92.50
Assam	161	146.32	123	122.32	5	2.90	58.92
Bihar	85	498.39	20	139.39	1	7.00	6.00
Chandigarh	0	0.00	0	0.00	0	0.00	0.00
Chhattisgarh	308	727.90	211	519.78	32	78.16	446.40
D & N Haveli	0	0.00	0	0.00	0	0.00	0.00
Daman & Diu	0	0.00	0	0.00	0	0.00	0.00
Delhi	0	0.00	0	0.00	0	0.00	0.00
Goa	0	0.00	0	0.00	0	0.00	0.00
Gujarat	157	246.80	100	157.92	14	23.85	30.81
Haryana	126	245.23	42	71.67	4	9.74	15.92
Himachal Pr.	11	10.70	11	10.70	0	0.00	10.70
J & K	42	166.04	31	111.80	19	55.67	74.65
Jharkhand	96	108.39	78	89.70	5	4.94	31.12
Karnataka	52	84.65	48	75.60	3	7.00	38.93
Kerala	61	282.22	16	96.22	2	28.21	28.19
Lakshdweep	5	95.00	1	51.00	0	0.00	25.50
Madhya Pradesh	460	795.34	363	636.97	122	152.47	469.28
Maharashtra	489	1403.11	351	1037.66	27	145.17	349.93
Manipur	18	100.00	18	100.00	0	16.00	100.00
Meghalaya	47	98.80	44	66.05	0	0.00	66.05
Mizoram	0	0.00	0	0.00	0	0.00	0.00
Nagaland	0	0.00	0	0.00	0	0.00	0.00
Nominated	0	0.00	0	0.00	0	0.00	0.00
Orissa	555	1525.48	150	975.68	34	59.34	108.80
Pondicherry	0	0.00	0	0.00	0	0.00	0.00
Punjab	203	169.35	183	158.14	4	4.36	95.79
Rajasthan	757	1080.54	575	848.32	194	391.18	569.12
Sikkim	0	0.00	0	0.00	0	0.00	0.00
Tamil Nadu	224	548.85	188	496.45	69	170.44	162.48
Tripura	0	0.00	0	0.00	0	0.00	0.00
Uttar Pradesh	429	1299.00	416	1239.85	216	486.49	720.91
Uttaranchal	29	15.90	29	15.90	0	0.00	0.00
West Bengal	332	562.83	318	554.06	58	117.34	120.98
Total	5462	11120.96	3853	8438.90	986	1943.89	3940.04

Total Exp 15th LS = 270.48 Crores

Total Exp on SC/ST = 39.40 Crores

Total % = 14.59%

(Sanction of funds for areas inhabited by SC/ST population during the period 2005-06 to 2008-09)

(Rs. in crore)

Sl.No.	States/UTs	No. of DAs involved	Amount of total works sanctioned	Amount to be sanctioned in SC/ST areas	Actual amount sanctioned for SC/ST areas	Amount short sanctioned	Per cent of amount short sanctioned to the amount to be sanctioned for SC/ST areas
1	Kerala	3	39.90	8.78	5.19	3.59	40.85
2	Daman and Diu	1	5.70	1.28		1.28	100.00
3	Jharkhand	4	39.77	8.84	3.63	5.21	58.94
4	Gujarat	6	75.31	16.94	22.56	5.62	33.18
5	Haryana	3	10.68	2.40	1.12	1.28	53.33
6	Himachal Pradesh	2	32.15	7.23		7.23	100.00
7	A and N Islands	1	5.45	1.23	0.51	0.72	58.54
8	Jammu and Kashmir	2	6.85	1.54	0.35	1.19	77.27
9	Chandigarh	1	8.50	1.91		1.91	100
10	Bihar	8	168.50	37.91	21.61	16.30	43.00
11	Rajasthan	6	43.00	9.68	6.01	3.67	37.91
12	Madhya Pradesh	7	69.99	15.75	14.84	0.91	5.78
13	Punjab	3	60.86	13.69	13.39	0.30	2.19
14	Uttar Pradesh	13	111.89	25.18	19.05	6.13	24.34
15	Andhra Pradesh	6	46.76	10.52	9.49	1.03	9.79
16	Karnataka	6	52.56	11.83	4.95	6.88	58.16
17	West Bengal	5	192.47	43.31	20.35	22.96	53.01
	<b>Total</b>	<b>77</b>	<b>970.34</b>	<b>218.02</b>	<b>143.05</b>	<b>86.21</b>	<b>39.54</b>

(Source: Data extracted from records of DAs)

सांसद स्थानीय क्षेत्र विकास योजना  
Member of Parliament Local Area Development Scheme

APPENDIX - III

आर. राजेश  
निदेशक  
R. RAJESH  
DIRECTOR  
TELFAX : 23361247



सं-गणतंत्र जयन्त

भारत सरकार  
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय  
220, सरदार पटेल भवन, नई दिल्ली - 110001  
GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION  
220, SARDAR PATEL BHAVAN, NEW DELHI-110001

No. C/16/2009-MPLADS

Dated

18.05.2010

To

The Commissioners,  
Corporation of Kolkatta/Chennai/Delhi  
Districts Collectors/District Magistrates/Deputy  
Commissioners

**Subject: Provision of additional funds under the MPLAD Scheme to tribal areas – regarding.**

The para 2.5 of the MPLADS Guidelines provides for MPs to recommend works costing atleast 15% and 7.5% of their annual MPLADS funds, for areas inhabited by Scheduled Caste and Scheduled Tribe population respectively, towards infrastructural development. However, sometimes due to low tribal population in many constituencies, the earmarked funds for the benefit of tribal people are not fully utilized. In the present scenario, when the Government of India is giving a thrust to increase the pace of development in the tribal areas of the country and improve the lot of the tribal population, this Ministry has also felt the need for the MPLAD Scheme to further contribute towards this effort by creating more community utility asset for the tribal people of the country. Also, recently there have been demands to increase the funds for infrastructural development in such areas by providing additional funds to those Trusts/Societies which have been working for the betterment of the tribal population.

2. In view of the above, it has been decided to introduce the following measures in order to facilitate provision of more public utility assets to the tribal population under the MPLAD Scheme :-

- (i) In case there is no sufficient tribal population in the constituency of the Lok Sabha Members of Parliament, they are now permitted to recommend upto 7.5% of their annual entitlement earmarked for creation of community assets for the Scheduled Tribe areas, in areas where such population is available outside their

constituencies but within their state of election. The creation of community assets can be recommended only in the notified CD Blocks with more than 50% tribal population, and primarily for the benefit of the tribal people.

(ii) In order to encourage these Trusts/Societies to work for the betterment of the tribal people and provide a fillip to the developmental activities in the tribal areas, **the present ceiling of Rs.25 lakh stipulated for recommending public utility building assets for Trusts/Societies in para 3.21 of the Guidelines, is now increased by 50%, i.e. the new limit is now Rs. 37.50 lakh instead of Rs. 25 lakh, under the following conditions:-**

- ❖ **The additional fund of Rs.12.50 lakh would be permitted only for undertaking community utility building works for primarily the benefit of tribal people exclusively in the notified tribal CD Blocks with more than 50% tribal population.**
- ❖ **The works undertaken and the beneficiary Trust/Society should otherwise satisfy all other conditions of the MPLADS Guidelines.**

Yours faithfully,

*R.Rajesh*  
**(R. Rajesh)**  
Director

**Copy for information to:**

1. All Hon'ble Members of Parliament (Lok Sabha/Rajya Sabha)
2. Secretaries, Nodal Departments of MPLADS (All States/UTs).
3. Director, Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat, New Delhi.
4. Director, Lok Sabha Committee on MPLADS, Lok Sabha Secretariat, New Delhi.
5. NIC, MOSPI and all concerned in the MPLADS Division.

**MONTHLY PROGRESS REPORT UNDER  
MEMBER OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (MPLADS)**  
(Separate form for each Sitting/former Rajya Sabha /Lok Sabha Member)

STATEMENT OF INFORMATION UNDER MPLADS FOR THE MONTH OF

DD      MM      YYYY

**I PARTICULARS :**

STATE :  Nodal District   Address ..... ..... ..... Pin: <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>	CONSTITUENCY/NODAL DISTRICT:  TELEPHONE NUMBERS: STD CODE OFFICE: RESIDENCE: FAX:  MOBILE: e-mail
--	--

NAME OF MEMBER OF PARLIAMENT	Shri/Smt.....	To
MP's Tenure	From	
<input type="text"/> <input type="text"/>	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>	<input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
Address ..... ..... .....		
Pin: <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>		

**II PARTICULARS :**

YEAR	WORKS RECOMMEND		WORKS EDSANCTIONED		WORKS COMPLETED		WORKS NOT COMPLETED		
	Number	Estimated Cost	Number	Estimated Cost	Number	Actual Cost	Number	Expenditure Incurred	Expenditure to be incurred
TOTAL									

### III FUNDS RECEIVED AND UTILIZED

(Rs. In Lakh)

YEAR	FUNDS RECEIVED FROM GOI	INTEREST ACCRUED	FUNDS RECEIVED ON DISTRIBUTION	TOTAL FUNDS	FUNDS UTILISED			BALANCE FUNDS
					SC & ST area	Other	Total	
<b>TOTAL</b>								
(a) Funds received from the Government of India								
(b) Amount of interest accrued on the funds								
(c) Funds received on distribution								
(d) TOTAL, (a+b+c)								
(e) Total cost of works sanctioned								
(f) Total Unsanctioned Balance available with the Constituency (d-e)								
(g) Actual Expenditure incurred by the Implementing Agencies								
(h) Total funds available with the Constituency (d-h)								
(i) Funds required to complete the sanctioned works								
(j) Savings for Distribution to Successor MPs								
(k) Number of works inspected by District Authority								
(a) During the month								
(b) Cumulative								

### IV. PHYSICAL AND FINANCIAL DETAILS OF WORKS IN SCHEDULED CASTE AREAS

Year 1	Physical (Number of Works) 2			Financial (Cost of Works)(Rs. In lakh) 3		
	Recommended	Sanctioned	Completed	Recommended	Sanctioned	Completed
	2(a)	2(b)	2(c)	3(a)	3(b)	3(c)

### V. PHYSICAL AND FINANCIAL DETAILS OF WORKS IN SCHEDULED TRIBE AREAS

Year 1	Physical (Number of Works) 2			Financial (Cost of Works)(Rs. In lakh) 3		
	Recommended	Sanctioned	Completed	Recommended	Sanctioned	Completed
	2(a)	2(b)	2(c)	3(a)	3(b)	3(c)

Bank and Branch Name with Address \_\_\_\_\_

Details: Saving Bank Account Number \_\_\_\_\_

Branch Code \_\_\_\_\_

Place

Dated:

Signature of District Authority  
Name in  
Capital Letters

Seal

Designation

Copy to Shri/Smt..... Member of Parliament  
(Address)

- Note:** (i) The District Authority of the Nodal District is required to furnish a consolidated report including the information pertaining to other Districts falling in the constituency where funds were transferred for MPLADS work execution on recommendation of the MP.
- (ii) Sanctioned amount is the cost of such schemes only for which financial sanctions have already been issued after finalizing plans and estimates. Cost of schemes which have got only administrative approval, and not financial sanction, should not be reported.



**MINUTES OF THE NINTH SITTING OF THE COMMITTEE ON MEMBERS OF  
PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA) HELD  
ON MONDAY, 19 July 2010.**

The Committee sat on Monday, 19 July, 2010 from 1130 hours to 1330 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

**PRESENT**

Shri A.K.S. Vijayan - Chairman

**MEMBERS**

2. Dr. Rattan Singh Ajnala
3. Dr. Pulin Bihari Baske
4. Shri D.B. Chandre Gowda
5. Shri Kaushalendra Kumar
6. Shri Shripad Yesso Naik
7. Shri Jagdambika Pal
8. Shri Amarnath Pradhan
9. Shri Rajendrasinh Rana
10. Shri Rudramadhab Ray
11. Shri Tufani Saroj
12. Shri Jagdish Thakor
13. Shri Vijay Inder Singla
14. Shri Om Prakash Yadav

**LOK SABHA SECRETARIAT**

- |    |                         |   |                      |
|----|-------------------------|---|----------------------|
| 1. | Shri N.K. Sapra.        | - | Additional Secretary |
| 2. | Shri Hardev Singh       | - | Director             |
| 3. | Shri C. Kalyanasundaram | - | Under Secretary      |

**REPRESENTATIVES OF THE MINISTRY OF STATISTICS AND PROGRAMME  
IMPLEMENTATION**

- |    |                     |   |                              |
|----|---------------------|---|------------------------------|
| 1. | Dr. T.C.A. Anant    | - | Secretary                    |
| 2. | Dr. Ravindra Singh  | - | Deputy Director General (PI) |
| 3. | Shri A.K. Choudhary | - | Director                     |
| 4. | Shri R. Rajesh      | - | Director                     |

2. At the outset, the Chairman welcomed the Members and the representatives of the Ministry of Statistics and Programme Implementation to the sitting of the Committee. The Committee then took oral evidence of the representatives of the Ministry of Statistics and Programme Implementation on the subject, "Development of SC/ST areas through MPLADS funds". The Secretary briefed the Committee on the subject. During the briefing, he pointed out that there has been a shortfall in the funds sanctioned for works in SC/ST areas. xxx xxx xxx xxx

3. The Chairman thanked the representatives of the Ministry for appearing before the Committee and for furnishing the information that the Committee desired in connection with the examination of the subject.

4. A copy of the verbatim proceedings of the sitting has been kept on record.

**The Committee then adjourned.**

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Secretary  
 Deputy Secretary  
 Director  
 Director

1. Mr. R. Bhat  
 2. Mr. J. Singh  
 3. Mr. S. Choudhary  
 4. Mr. R. Singh  
 5. Mr. T. A. Singh  
 6. Mr. J. Singh  
 7. Mr. A. K. Choudhary  
 8. Mr. R. Singh

**MINUTES OF THE ELEVENTH SITTING OF THE COMMITTEE ON MEMBERS OF  
PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (2010-11) HELD ON  
THURSDAY, 29 SEPTEMBER 2011**

The Committee sat on Thursday, 29 September 2011 from 1130 hours to 1230 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Shripad Yesso Naik

In the Chair

**MEMBERS**

2. Dr. Baliram
3. Dr. Pulin Bihari Baske
4. Adv. Ganeshrao Nagorao Dudhgaonkar
5. Shri Kailash Joshi
6. Shri Kaushalendra Kumar
7. Shri Jagdambika Pal
8. Shri Amarnath Pradhan
9. Shri Rajendrasinh Rana
10. Shri Tufani Saroj
11. Shri Gopal Singh Shekhawat
12. Shri Udai Pratap Singh (Hoshangabad)
13. Shri Om Prakash Yadav

**SECRETARIAT**

- |    |                        |   |                  |
|----|------------------------|---|------------------|
| 1. | Shri V.R. Ramesh       | - | Joint Secretary  |
| 2. | Shri Hardev Singh      | - | Director         |
| 3. | Shri Sundar Prasad Das | - | Deputy Secretary |

2. In the absence of the Chairman (Sh. A. K. S. Vijayan), the Committee chose Shri Shripad Yesso Naik, Member of the Committee to act as Chairman for the sitting under Rule 258(3) of the 'Rules of Procedure and Conduct of Business in Lok Sabha'.

3. The Chairman welcomed the Members to the sitting of the Committee. The Committee then took up for consideration the draft Report on the subject "Development of SC/ST areas through MPLADS funds" and unanimously adopted the same without any modification. The Committee authorized the Chairman to finalize the Report on the basis of factual verification from the Nodal Ministry and present the same to Lok Sabha.

4. xxx xxx xxx xxx

**The Committee then adjourned.**

**MEMBERS**

- 1. Dr. Pawan Kumar
- 2. Dr. Pawan Kumar
- 3. Dr. Pawan Kumar
- 4. Dr. Pawan Kumar
- 5. Dr. Pawan Kumar
- 6. Dr. Pawan Kumar
- 7. Dr. Pawan Kumar
- 8. Dr. Pawan Kumar
- 9. Dr. Pawan Kumar
- 10. Dr. Pawan Kumar
- 11. Dr. Pawan Kumar
- 12. Dr. Pawan Kumar
- 13. Dr. Pawan Kumar
- 14. Dr. Pawan Kumar

**SECRETARIES**

- 1. Shri V.R. Khanna
- 2. Shri V.R. Khanna
- 3. Shri V.R. Khanna
- 4. Shri V.R. Khanna
- 5. Shri V.R. Khanna
- 6. Shri V.R. Khanna
- 7. Shri V.R. Khanna
- 8. Shri V.R. Khanna
- 9. Shri V.R. Khanna
- 10. Shri V.R. Khanna
- 11. Shri V.R. Khanna
- 12. Shri V.R. Khanna
- 13. Shri V.R. Khanna
- 14. Shri V.R. Khanna

In the course of the sitting of the Committee on 14.12.2017, the Committee discussed the draft Report on the subject "Development of SC/ST areas through MPLADS funds" and unanimously adopted the same without any modification. The Committee authorized the Chairman to finalize the Report on the basis of factual verification from the Nodal Ministry and present the same to Lok Sabha.